

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 2
(IB)-187(PB)/2023

IN THE MATTER OF:

Ligare Aviation Limited ... Applicant/Petitioner
Vs
Religare Enterprises Limited ... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016.

Order delivered on 15.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Sudhir K. Makkar, Sr. Adv. with Mr. Zeyaul Haque, Ms. Sweta Singh, Advws.
For the Respondent : Mr. Sunil Fernandes, Mr. Siddharth Sharm, Mr. Varun Chopra, Ms. Diksha Dadu, Advs.

ORDER

Argument Heard, **Order Reserved.**

After reserving the order Ld. Sr. Counsel Mr. Sudhir K. Makkar mentioned that he will file a Written Submission.

Accordingly, Ld. Counsel Mr. Sunil Fernandes for the respondent states that he would also file his version of the Written Submission.

Ld. Counsels may submit their written submissions on or before 29.05.2023

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(ATUL CHATURVEDI)
MEMBER (TECHNICAL)